

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(8) C.P.(IB)- 112(MB)/2018

CORAM:

Present :SHRI M. K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON 14.05.2018

NAME OF THE PARTIES: Shiv Shakti Impex
V/s
BSW Aircon Pvt. Ltd.

SECTION OF THE COMPANIES ACT : I&B Code 2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. Sufficient liberty granted to the Debtor to square up the small debt as already noted in the Order sheet on 14.03.2018 but informed that some Terms of Consent or negotiations ^{are} or going on but no payment has been made so far on one pretext or ^{the} other. The Respondent is seeking time. Last chance to the Respondent to make the payment and Director is directed to remain present on the next date of hearing.
3. The matter is adjourned to **19.06.2018**.

SD/-

M. K. SHRAWAT
Member (Judicial)

14.05.2018.

Gajanan